

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:1814

ANSWERED ON:09.03.2010

CENSORING OF FILMS

Reddy Shri Modugula Venugopala ;Shantha J.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the purpose behind getting certificate/permission from the Censor Board for public screening of films;
- (b) the difference between public screening of films and telecasting of programmes by television channels;
- (c) the reasons for not obtaining permission/certificate from the Censor Board for advertisements and other programmes telecast by television channels; and
- (d) the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHARAKSHAKAN)

- (a): The purpose of sanctioning of films for public exhibition is to protect the viewing public from possible unhealthy influence of uncertified films.
- (b): Whereas public exhibition of films is governed by the Cinematograph Act, 1952, television programme/ broadcast is regulated under the Cable Television Networks (Regulation) Act, 1995 and the terms of permission granted to the channel under the Uplinking/Downlinking Guidelines issued by the Central Government.
- (c) & (d): Pre-censorship of programmes and advertisements telecast on private TV channels is not provided in general. However, all the private TV channels are required to adhere to the Programme and Advertising Codes prescribed under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder.